

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHIRA No. 236/1997
in OA 780/1995New Delhi this the 19th day of November, 1997Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)
Hon'ble Sh. K. Muthukumar, Member(A)Shri K.P. Dubey
s/o Shri Sadanand Dubey
r/o Sector II/Qr. 521, Type II
Sadiq Nagar, New Delhi. Applicant

(By Advocate Shri T.C. Aggarwal)

Versus

Union of India through
Director General (Works)
C.P.W.D., Nirman Bhawan,
New DelhiDirector of Horticulture
C.P.W.D., I.P. Estate,
New Delhi.

ORDER (By Circulation)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

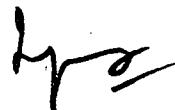
No valid ground has been raised that calls for
our interference in this order dated 30.7.1997.

2. Yet, we would like to note that the petitioner has filed this Review Petition on an assumption that the petitioner's name appeared on the relevant merit list at S.No. 10. After perusing the entire record of the case, we did not call for the original records for the reason that the seniority list prepared in this case happened to be correct both on the basis of the date of the assumption to service as well as length of service. In the circumstances and in the absence of any allegations in the nature of arbitrariness or mala fide, we did not direct the

11C

respondents to produce the record and let the petitioner fish out new grounds to claim reliefs. It is in these circumstances we had passed the final order which is the subject matter of this Review Petition.

3. In the circumstances, R.A. is dismissed, no costs.



(K. Muthukumar)

Member (A)



(Dr. Jose P. Verghese)

Vice Chairman (J)

Mittal